

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Civil Appeal No(s). 881/2013

PUNJAB STATE INDUS.& EXPORT CORP.LTD.

Appellant(s)

VERSUS

FIRM M/S STEEL PRODUCTS (I) & ORS.

Respondent(s)

(with office report)

Date : 05/12/2014 This appeal was called on for hearing today.

For Appellant(s)

Mr. Rishi Malhotra,Adv.

For Respondent(s)

Mr.K.K.Mahalik,adv.

Mr. Kuldip Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The office report is that Id.counsel for the appellant and the Id.counsel for the respondent Nos. 2 & 3 have failed to file the statement of case, although they have been notified to do so by notice dated 27.06.2013 of this Registry. Service of notice is complete on the respondent No.1, but no one has entered appearance on his behalf. Order XIX Rule 32 of the Supreme Court Rules,2013 provides that if the appellant does not file a statement of case within the time, as provided for in sub rule (1), it shall be presumed that the appellant has adopted the list of dates/synopsis containing chronology of events as filed at the time of presentation of petition for seeking special leave to appeal(SLP)/appeal, as statement of case,and does not desire to

file any further statement of case. The order further provides that if the respondent has entered appearance and does not file a statement of case within the time, as provided in Sub Rule(1) (i.e. 35 days) it shall be presumed that he does not desire to lodge the same.

In view of the rule position cited above, the matter shall be processed for listing before the Hon'ble Court under the rules.

(M K HANJURA)
Registrar

SB